

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-511**

IB-2728/ND/2019  
IA/2810/2021, IA/4619/2021, IA/5132/2021, IA/4106/2022, IA/4114/2022,  
IA/1482/2021, IA/4056/2022

**IN THE MATTER OF:**

Om Logistics Ltd.

**....Applicant**

**Vs.**

Servel India Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC CIRP

**Order delivered on 02.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Abhay Raj Varma, Mr. Arjun Rekhi in  
IA/4106/2022, IA/4114/2022  
For the Respondent :  
For the RP : Mr. Prabhakar Kumar(AR) in IA/2810/2021  
For the SRA : Mr. Mohit Nandwani, Mr. Vijender Jain, Advs.

**ORDER**

**IA/4619/2021:-**

Ld. Counsel on behalf of the Applicant is present and submitted that in terms of order dated 02.01.2024, they have filed their written submissions. However, the same are not reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Resolution Professional is present and submitted that they have also filed their written submissions. However, their written submissions are also not available on the e-portal of the Tribunal. Both the sides are directed to approach the Registry and cure the defects, if any, so that their written

submissions are reflected on the e-portal of the Tribunal. List the matter on **26.02.2024**.

**IA/5132/2021:-**

Ld. Counsel on behalf of the Applicant is present and sought further time to file their written submissions as directed by the order dated 02.01.2024. Ld. Counsel on behalf of the Resolution Professional is present and submitted that they have filed their written submissions. However, the same are not reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Applicant is directed to file their written submissions within a period of one week. In the meantime, Resolution Professional is directed to approach the Registry and cure the defects, if any, so that their written submissions are reflected on the e-portal of the Tribunal. List the matter on **26.02.2024**.

**IA/4106/2022:-**

Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the RP are present. Ld. Counsel on behalf of the RP sought time to file its response. Response be filed within a period of 10 days. List the matter on **26.02.2024**.

**IA/4114/2022:-**

This is an application filed under Rule 11 of the NCLT Rules, 2016 read with Section 60(5) of the IBC, seeking condonation of delay in filing IA/4106/2022. IA/4106/2022 has been filed in terms of Section 60(5) of the IBC, for which no limitation period is described. In view of this, Ld. Counsel for the Applicant sought liberty to withdraw the application. Liberty is granted to

the Applicant to withdraw the present application i.e. IA/4114/2022. The same is **dismissed as withdrawn**.

**IA/4056/2022:-**

Ld. Counsel on behalf of the applicant sought time to file rejoinder to the reply filed by the Respondent. Rejoinder be filed within a period of two weeks.

List the matter on **26.02.2024**.

**IA/2810/2021, IA/1482/2021:-**

List these applications on **26.02.2024**.

**S/d-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**